



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Srinagar/Jammu.

Notification
Jammu, the 16th January, 2018

SRO 20 .-In exercise of the powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Doda:-

S.No.	Name of the Officer S/Shri	Designation and place of posting
1.	Madan Lal	Naib Tehsildar, Assar, Sub- Division Assar, District Doda.
2.	Rajesh Kumar	Naib Tehsildar, P A to Deputy Commissioner, Doda
3.	Sh. Karnail Singh	Naib Tehsildar, Bharath-Bagla, Doda
4.	Sh. Anil Kumar	Naib Tehsildar, Daji-Kulhand, Doda
5.	Rajinder Singh	Naib Tehsildar, Kaku-Bharthi, sub-Division, Gandoh, Doda

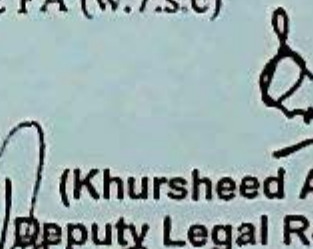
By order of the Government of Jammu and Kashmir
Sd/-
(Abdul Majid Bhat)
Secretary to Government

NO: LD (P) 94/5-Doda

Dated: - 16 -01-2018

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Jammu.
4. District Magistrate, Doda. Thi is with regference to his letter no.1210-11/DM/Doda, dated 11.01.2018.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- ✓ 6. SRO Section, Department of L,J& PA (w.7.s.c)


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer
16/01
16-01-2018